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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA No.29/2002 in OA No.797/2001

New Delhi, this 11th day of February, 2002

Hon'ble Shri M.P. Singh, Member(A)

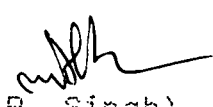
Amrish Kumar Birla .. Applicant
(By Shri A.S. Singh, Advocate)

versus

Union of India & Another .. Respondents

ORDER(in circulation)

This Review Application is filed on behalf of applicant seeking review of the judgement dated 9.4.2001 by which OA No.797/2001 was disposed of with a direction to the respondents to consider re-engagement of the applicant as Waterman in preference to his juniors and freshers. On a perusal of the RA, I find that neither it is the case of the applicant there is an error apparent on the face of record nor has he come with any fresh and valid ground that would warrant a review of the judgement. In this view of the matter, the present RA is not maintainable under Section 22(3)(f) of Administrative Tribunals Act, 1985 read with Order 47, Rule 1 CPC and hence the same is rejected.


(M.P. Singh)
Member(A)

/gtv/